

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**DFR NO. 3099 OF 2018 &
IA NO. 1159 OF 2018**

Dated :24th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of:

**Consortium of Deepak Kumar & Ors. Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Roy

Counsel for the Respondent(s) : -

ORDER

Since the matter is pending before the Supreme Court, we adjourn this matter *sine die*. Once the matter pending before the Supreme Court is decided, learned counsel for the appellant is at liberty to mention before us.

IA No. 1159 of 2018 is disposed of.

**(B. N. Talukdar)
Technical Member (P&NG)**

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**(Justice Manjula Chellur)
Chairperson**